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F. No. 13-45/ CESTAT/CPIO-ND/VPP/2018 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-45/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. 10624 dated 30.06.2018, under RTI Act, 2005 the information received from **Asst. Registrar (SM Branch),** containing 118 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 118 X 2=236 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

I. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

2 If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

CESTAT, New Delhi Date: 18.07.2018 Sh. R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003

SIGN. (DISPANCH SECTION)

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CUSTOMS EXCISE TO SERVE EXISTINAL

CUSTOMS EXCISE SERVICE TAX APPELLATE TRIBUNAL

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F.NO.32(33) MISC/RTI-SM/2017 CUSTOMS, EXCISE & SERVCICE TAX APPELLATE TRIBUNAL, West Block No.2, R.K.Puram, New Delhi. SM APPEAL BRANCH.



INFORMATION NOTE

Date: 17/07/2018

Subject: Information sought under RTI Act 2005- RTI dated 30/06/2018 filed by Sh. R.K. Jain -reg.

Ref : CPIO ID NO.13-45/CESTAT/CPIO-ND/VPP/2018 dated 04/07/2018.

Please refer to CPIO note dated 04/07/2018 issued under I.D. No.13-45/2018 on the captioned subject. The para wise reply is as under:-

- Please find enclosed herewith the photo copies of the daily orders and record of proceedings for all the cases listed before the Single Member Bench w.e.f. 25/06/2018 to 29/06/2018 (consisting pages in total) are hereby forwarded for onward transmission to the applicant after receipt of appropriate charges as envisaged under RTI Act, 2005.
- Please find enclosed herewith the after court cause lists of the cases listed before the Single Member bench w.e.f. 25/06/2018 to 29/06/2018 (consisting 18 pages in total) are hereby forwarded for onward transmission to the applicant after receipt of appropriate charges as envisaged under RTI Act, 2005.
- Please find enclosed herewith the photo copies of A.R. Diary of the Single Member Bench w.e.f. 01/06/2018 to 29/06/2018 (consisting 31 pages in total) are forwarded for on ward transmission to the applicant after receipt of appropriate charges as envisaged under RTI Act,2005.

(118 pages in total para, 4A-C].

- 4(D-E) The applicant is allowed inspection of document A.R. Diary and after Court cause list of the Single Member Bench for the year 2018 on 25/07/2018 at 3.00 pm. However the applicant did not turn-up on the said date. This for your information please.
- 4(F) No such record is maintained in the Single Member Bench.

The applicant may be informed accordingly.

(Assistant Registrar) Single Member Branch

To,

The Assistant Registrar/ CPIO, New Delhi.

Enclosed: As above. (118 Pages)



F. No. 13-45/ CESTAT/CPIO-ND/VPP/2018 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-45/2018

Subject: Information sought under RTI Act, 2005. Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10624 dated 30.06.2018) received in this office on 02.07.2018, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. 13-45/2018(CESTAT) is forwarded herewith to you as CPIO under section 5(4), with request to provide the correct and para wise information/inspection on or before 17.07.2018 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

- 1. If the information is not available with your section or you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.
- 2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
- 3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.

Encl: As above.

O4.7.18 CPIO CESTAT New Delhi Date: 03.07.2018

For Compliance to:

1. Asst. Registrar (SM Branch)

Copy to: (For Information)

Sh. R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003

9/7/18

CUSTOMS. EXCISE & SERVICE TAX APPELLATE TRIBUNAL NEW DELHI-110066

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SIGN. (DISPARCH SECTION)

1. D. Me- 13-45/18/CHITAT

Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/10624/18

Dated: 30-6-2018

То

CPIO

Customs Excise & Service Tax Appellate Tribunal,

West Block 2, R.K.Puram,

New Delhi - 110066



1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar, New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	(A) Please provide copies of the daily orders and record of proceedings for all the cases listed before the Single Member benches at CESTAT Delhi during 25-6-2018 to 29-6-2018.
	-	(B) Please provide copies of the after court cause lists of the cases listed before the Single Member benches at CESTAT Delhi during 25-6-2018 to 29-6-2018.
		(C) Please provide copies of A.R. Diary of the Single Member bench from 1-6-2018 till 29-6-2018.
		(D) Please provide inspection of the A.R. Diary of the Single Member bench for the year 2018
		(E) Please provide the inspection of the After Court cause list of the single Member bench for the year 2018.
		(F) Please provide the details of the Vakalatnama filed during May and June 2018 for the Single Member bench cases.
		Note:-Please provide pointwise information/response for each of above points.

5. I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.

1	A Postal Order No. 44F 014037 for Rs. 10 towards payment of fee is enclosed herewith.
7.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.

Signature of Applicant Telephone No.: 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place: New Delhi Encl.: as above

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